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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

JODHPUR BENCH, JODHPUR

C.A. No. 209/2001

Date of order, 22.02.2002

Arjun Singh S/o Late Shri Nathu Singh, aged about 25 years,  
Village Post Chandanwara, Distt. Banswara (Raj.)

The late father of the applicant was holding the post  
of Head Post Master at Main Post Office, Banswara (Raj.).

...Applicant.

V E R S U S

1. Union of India through the Secretary, Ministry of Tele-  
communication, Postal Department, Dak Bhawan, Parliament  
Street, New Delhi.
2. The Post Master General (Director),  
Rajasthan Circle, Jaipur (Raj.).
3. The Senior Superintendent of Post Offices,  
Dungarpur Div., Dungarpur (Raj.)

...Respondents.

MR. Harish Purohit, Counsel for the applicant.

Mr. Vinit Mathur, Counsel for the respondents.

CORAM:

HON'BLE MR. J.K. KAUSHIK, JUDICIAL MEMBER

O R D E R

In this application, the applicant claims for the  
appointment on compassionate ground, was rejected mainly

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ground of  
on the grant of Family Pension and Payment of Retiral Benefits  
by a cyclostyled order and a direction has been sought for  
quashing of the impugned order of rejection dated 23.04.2001  
(Annexure A/1) and also for direction to the respondents to  
provide appointment to the applicant on compassionate ground.

2. At the out-set both the counsel for the respondents  
have submitted that the controversy involved in this case  
has been adjudicated upon and is squarely covered by the  
judgement dated 15.02.2002 of this ~~xxx~~ Hon'ble Tribunal  
in O.A. No. 82/2001 - Sukh Dev Vs. Union of India and Ors.  
and the present case may also be disposed of in the light of  
direction given in said case.

3. In view of the submissions made by the learned counsel  
for the parties, the following order is passed:

  
"The O.A. is, therefore, partly allowed. The impugned  
order dated 23.04.2001 (Annexure A/1), is quashed and  
the respondents are directed to re-examine the matter  
and consider the case of applicant for compassionate  
ground appointment objectively and sympathetically.  
This direction shall be complied with within a period  
of three months from the date of receipt of a copy of  
this order. No order as to costs."

*J. K. KAUSHIK*  
( J.K. KAUSHIK )  
Judl. Member

kumawat

Part II and III destroyed  
in my presence on 3.7.07  
under the supervision of  
Section Officer (1) as per  
order dated 14.4.2007  
Section Officer (Records)